

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

20.

**IA 1967(MB)2024
IN C.P. (IB)/312(MB)2023**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **29.04.2024**

NAME OF THE PARTIES:

Lic Housing Finance Ltd

Vs

Shree Sainath Land & Development (India) Private
Limited

SECTION: 7 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Mr. Kunal Kanungo, Ld. Counsel for the Applicant/RP present.
2. **IA-1967(MB)2024**: This is an application filed by the Applicant for regarding replacement of the Authorized Representative of the Financial Creditors in class from Mr. Amit Karia to Mr. Harshul Shah in terms of Regulation 16A(3A) of the CIRP Regulations.
3. Counsel for the applicant submits that Authorized Representative of the home buyers was appointed on 20.01.2024 and application filed for approval of the same on 22.01.2024 which was pending for numbering.
4. During pendency of this application the home buyers taken a decision on 22.02.2024 to appoint Mr. Harshul Shah as Authorized Representative of the

Financial Creditor in class of home buyers. The appointment of Mr. Harshul Shah is hereby confirmed. The same is taken on records. Accordingly, IA-1967(MB)2024 is **allowed and disposed of.**

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)